

**IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction (Suo Motu) Case**

In - Re in the matter of Assault on the Advocate

Appearance :

: Mr. Ramakant Sharma, Sr. Advocate
Mr. Y.C. Verma, Sr. Advocate

**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
and
HONOURABLE MR. JUSTICE SOURENDRA PANDEY
ORAL ORDER**

(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)

1 09-09-2025 Mr. Ramakant Sharma, learned Senior Advocate, the Chairman, Bihar State Bar Council and Mr. Y.C. Verma, learned Senior Advocate and member of the Bihar State Bar Council have mentioned the matter before this Bench being Criminal Application and Motion Bench. They pointed out the occurrence which has taken place in the morning yesterday at 10:15 A.M. in which the Advocate Ansul Aryan and his wife Manogya Singh who is also an Advocate of this Court were badly assaulted by the guards deputed outside the DPS School.

2. It is the grievance that despite the complaint made to the SHO, Rupaspur Police Station, the police has not taken any action as yet. Some photographs of the Advocate in injured condition and bleeding near the vital part of his body *i.e.* eye-brow have been produced before this Court.

3. This court directs the registration of *suo motu*



criminal writ application title "In - Re in the *matter of Assault on the Advocate*" after seeking permission of Hon'ble the Acting Chief Justice.

4. The Registrar General of this Court is directed to inform the Sr. S.P., Patna about the matter and let the SHO, Rupaspur Police Station appear in person tomorrow at 10:30 A.M.

5. The matter will be listed accordingly tomorrow *i.e.* on 10.09.2025 at 10:30 A.M.

(Rajeev Ranjan Prasad, J)

(Sourendra Pandey, J)

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